

# ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi-110001

No.ECI/PN/29/2007

Dated: 3<sup>rd</sup> July, 2007

## PRESS NOTE

**Sub:- Presidential Election – 2007- Clarification on campaign by candidate-reg.**

The Commission, on receipt of a communication dated 30<sup>th</sup> June, 2007, from Sh.P.R.Dasmunsi, Minister for Parliamentary Affairs on the issues relating to the expenditure on certain items during the campaign/meeting of the candidate with the electorates and use of government machinery by the political functionaries accompanying such candidate, issued the following clarifications: --

- 1) The candidate irrespective of the office held by him /her in the past or at present has to undertake his/her election campaign in his/her individual capacity. The expenditure on this account has to be borne by him/her or by any political party that supports his/her candidature. The provisions of section 171H of the Indian Penal Code will be applicable in this regard. Besides, it is clarified that the candidate cannot use any government machinery including government vehicle/ aircraft for the purpose of election campaign.
- 2) Any Minister of Union Government or State Government who accompanies the candidate during election campaign will be doing so in his or her individual capacity. Hence, he /she has to use the private vehicle only.
- 3) There is no objection to the candidate meeting the members of the Electoral College in any reception, breakfast/dinner or in any other get-together organized by any Chief Minister/Union or State Minister or any political party. However, no expenditure can be incurred out of

State exchequer in organizing any such reception, breakfast, dinner or get-together for promoting the candidature of any candidate. The expenditure can be incurred by any Chief Minister or Union/ State Ministers in their individual capacities or by any political party that supports the candidature of the said candidate and organizes such reception subject to the fulfillment of the provision of section 171H of the I.P.C

**(LALIT MOHAN)**  
**SECRETARY**